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On view of court onems, we may place the case record Serfore the vacation Beach.

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Shri Tripathy) in course of the day. On receipt of the said IPO (as referred to earlier), Registry to confine this O.A. No. in respect of applicant No.1 and assign another number in respect of applicant No.2 for statistical purpose.

Order No.2 dated 5.6.2004

Heard. Non-consideration of the grievance of the applicants (pertaining to financial benefits, arising out of desparity in their pay scale) is the subject matter of this O.A. under Section 19 of the A.T.Act.1985.

Respondents are directed to consider the grievance of the applicant (as raised in the present O.A.) by treating the same as their representations and pass necessary consequential orders by the end of October, 2004.

With this, O.A. is disposed of at the stage of admission.

Send copies of this order along with the states and free copies of this order be handed over to the counsel of both the sides.

MEMBER (JUDICIAL)

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